

purchased some time ago, may not be as modern and up-to-date as the naval ships of some European countries or of America. But, nonetheless, they are not completely obsolete. Similar types are in use in other Navies. There is however a gradual replacement programme; new ships will be purchased and the present ships kept in reserve for use in emergency. It will take time because a naval ship is a costly affair. But, gradually, all the present ships will be replaced as far as possible with newly constructed ships. Efforts will be made to see that the lighter and less complicated vessels are manufactured within the country. There are some negotiations going on with the Hindustan Shipbuilding Yard in this connection.

**Shri Joachim Alva:** Sir, may I with your permission ask a very pertinent question? In the British Navy Estimates they have got a whole list of the ship-building yards from where they build their ships and warships. I want to know, why not we get our ships directly from them and why should we get through the British Admiralty only second hand ones. Why not we get directly or through the British Admiralty first hand ones from those shipyards, even though the price is very high?

**Mr. Deputy-Speaker:** Is it a question or a speech?

**Shri Joachim Alva:** I am explaining at length because I want a reply, Sir.

**Shri Satish Chandra:** The reply is very simple. All the capacity of those ship-building yards is already booked. Therefore, we must either content ourselves with the old ships, or manufacture them ourselves in this country, or try to depend on the British Admiralty. But, as I said, there is a possibility of our getting new ships gradually and we shall be able to replace our old ships.

## UNEMPLOYMENT RELIEF BILL

**Mr. Deputy-Speaker:** We will now take up non-official business.

**Shri A. K. Gopalan (Cannanore):** I beg to move for leave to introduce a Bill to provide relief to unemployed workers.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to provide relief to unemployed workers."

*The motion was adopted.*

**Shri A. K. Gopalan:** I introduce the Bill.

## INDIAN PENAL CODE (AMENDMENT) BILL—Contd.

### (AMENDMENT OF SECTION 302)

**Mr. Deputy-Speaker:** The House will now take up further consideration of the following motion moved by Shri Syed Mohammad Ahmad Kazmi on the 12th March, 1954:

"That the Bill further to amend the Indian Penal Code, 1860 be circulated for the purpose of eliciting opinion thereon by the 15th of May, 1954."

I understand Mr. Venkataraman was in possession of the House. He will continue.

**Shri Venkataraman (Tanjore) rose—**

**Shri Vallatharas (Pudukkottai):** I have submitted an amendment to this circulation motion that, instead of eliciting public opinion, it may be referred to a Select Committee of this House.

**Mr. Deputy-Speaker:** When was that done?

**Shri Vallatharas:** I submitted it yesterday and it has come on the Order Paper.

**Mr. Deputy-Speaker:** I understand the hon. Member has not given the names of the members of the Select Committee.